



2026:AHC:23747

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 438 of 2026

Usha Devi And 7 Others

.....Petitioner(s)

Versus

State Of U.P. And 9 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Vijay Bahadur Yadav
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties.
2. Instant writ petition has been filed, inter alia, seeking the following relief:-

"Issue a writ of mandamus directing to the Consolidation Officer, Shahganj, District Jaunpur (Respondent No.-2) to decide the Objection of the petitioners pending in the Case No.-10063 U/S-12 of U.P.C.H. Act., Mata Prasad and others versus Ram Milan and others, in the court of Consolidation Officer, Shahganj, District Jaunpur (Respondent No.-2) since 11.04.2025, within stipulated period fixed by this Hon'ble Court."

3. It is submitted that the proceedings under Section 12 of U.P.C.H. Act are pending consideration in pursuance of the remand order dated 21.10.1989 passed by the Settlement Officer of Consolidation. In the aforesaid proceeding, the present petitioners have filed their reply/objection dated 11.04.2025. The aforesaid proceedings have not been decided till date despite the fact that both the parties have appeared and case is ready for final adjudication.
4. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid case, expeditiously.
5. In this conspectus as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to Consolidation Officer (respondent no.2) to decide the aforesaid case strictly

in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a period of **four months** from the date of production of certified copy of this order.

6. With the aforesaid direction, this petition is finally **disposed of**.

February 4, 2026

vkg

(Dinesh Pathak,J.)